



# SREE NARAYANA LAW COLLEGE

POOTHOTTA, ERNAKULAM - 682 307

AFFILIATED TO M.G. UNIVERSITY, KOTTAYAM  
APPROVED BY BAR COUNCIL OF INDIA, NEW DELHI  
APPROVED BY GOVT. OF KERALA



**3<sup>rd</sup>**

## ALL INDIA MOOT COURT COMPETITION 2023

# RULES AND REGULATIONS

## ARTICLE 1: TEAM COMPOSITION AND ELIGIBILITY

- ◆ Each team shall comprise two speakers and one researcher.
- ◆ Students from all law colleges/institutions/universities across the country recognized by the Bar Council of India are eligible to take part in the competition.
- ◆ All participants must be currently pursuing their bachelor's degree in Law, i.e., either three-year or five-year courses.
- ◆ Only one team per college shall be allowed to participate.
- ◆ The official language of the competition shall be English.

## ARTICLE 2: REGISTRATION PROCEDURE

- ◆ Registration shall be based on a first come first basis.
- ◆ Registration procedure shall consist of a provisional registration and a final registration. Provisional registration shall be restricted to a maximum number of 20 teams
- ◆ Each team shall provisionally register by filling out the [PROVISIONAL REGISTRATION LINK](#) by 28<sup>th</sup> January 2023.
- ◆ Teams must fill out the Google Form and make the payment only after the confirmation of provisional registration.
- ◆ Provisional registration after the given deadline shall not be accepted, under any circumstances.
- ◆ On completion of provisional registration, organizers shall intimate acknowledgment to the participating teams.
- ◆ The participating teams will have to register themselves through [FINAL REGISTRATION LINK](#) by 4<sup>th</sup> February 2023(11:59 pm).
- ◆ The team should pay a registration fee of Rs. 3500/- and furnish the details of the same through the final registration form.
- ◆ After final registration each team shall be allotted a unique team code which will be informed to the Mail ID provided for communication.

## MODE OF PAYMENT:

- ◆ Google Pay/Demand Draft/NEFT
- ◆ Google Pay: - Priyanka Prasad - 9074757059
- ◆ Demand Draft: - Name - Sree Narayana Law College, Poothotta Payable at Ernakulam
- ◆ NEFT: - Account Name: SREE NARAYANA LAW COLLEGE POOTHOTTA  
Account Number: 00000032715193367  
Branch: Kanjiramattom  
IFS Code: SBIN0011918  
Request for refund of registration fee shall not be entertained.

## ARTICLE 3: COMPETITION FORMAT

The 3<sup>rd</sup> All India Moot Court Competition 2023 shall comprise FIVE rounds: -

- ◆ MEMORIAL SUBMISSION – ROUND 1
- ◆ VIDEO SUBMISSIO – ROUND 2
- ◆ ONLINE QUARTER FINALS – ROUND 3
- ◆ OFFLINE SEMI FINALS – ROUND 4
- ◆ OFFLINE FINAL – ROUND 5

### 3(1) - MEMORIAL SCREENING

- ◆ The Memorial screening is the first round of the competition.
- ◆ Each Team is required to prepare Memorials for both sides, i.e., the Petitioner and the Respondent of the case.
- ◆ A Memorial shall be identified solely by the Team Code assigned to the Team pursuant to the Rules of the Competition.
- ◆ The Memorials shall not, in any way, disclose any fact pertaining to the identity of the Team, its members, or the College /Institution/University represented by the Team.
- ◆ A Memorial shall consist of the following mandatory heads:
  - ▶ Cover Page
  - ▶ Table of Contents
  - ▶ Table of Abbreviations
  - ▶ Index of Authorities
  - ▶ Statement of Jurisdiction
  - ▶ Summary of Facts

- ▶ Issues Raised
- ▶ Summary of Arguments (not exceeding 2 pages)
- ▶ Arguments Advanced (not exceeding 25 pages)
- ▶ Prayer (not exceeding 1 page)

◆ **The Cover Page of a Memorial must contain the following information:**

- ▶ The Team Code in the upper right-hand corner in accordance with the Rules of the Competition.
- ▶ The name and year of the Competition
- ▶ The name of the case
- ▶ The side for which the Memorial has been prepared
- ▶ Name of the forum resolving the dispute
- ▶ Blue colour cover page for the memorandum on behalf of the Petitioner and Red colour for the memorandum on behalf of the Respondent.
- ▶ Footnotes and Citations
- ▶ Teams shall cite all authorities in the Memorial using footnotes following the Bluebook Method of Citation (20th edition)
- ▶ Footnotes should be limited only to citations and in no case shall footnotes contain additional information or arguments.
- ▶ The Memorial shall not contain any annexure, photograph, diagrams, or other representation of like nature

◆ The Memorial (including the preliminary pages and excluding the cover page) shall adhere to the following mandatory specifications:

- ▶ Page size: A4
- ▶ Font type: Times New Roman
- ▶ Font size: 12
- ▶ Line spacing: 1.5
- ▶ Body of text: Justified
- ▶ Margin: 1 inch on all sides

◆ For footnotes, the formatting specifications are:

- ▶ Font type: Times New Roman
- ▶ Font size: 10
- ▶ Line spacing: 1.0
- ▶ Paragraph spacing: 0
- ▶ No additional space between 2 footnotes
- ▶ Body of text: Justified

◆ **Presentation of the Memorial**

- ▶ The Memorial shall be spiral bound only.
- ▶ The hard copy of the Memorial shall be printed on both sides.
- ◆ Each Team shall send a soft copy of the Memorial for each side in PDF and Microsoft Word (.docx/.doc) formats, via e-mail, on or before 15th February 2023 (11:59 pm) to [snlcmcc2023@gmail.com](mailto:snlcmcc2023@gmail.com) and shall comply with the Rules of the competition.
- ◆ Any soft copy submission made after 15th February 2023 (11:59 pm) will be considered a late submission and shall be penalized with 1 mark for each day of delay up till 17<sup>th</sup> February 2023 (11:59 pm).
- ◆ Where a Team makes multiple soft copy submissions, the last in time shall be considered.
- ◆ All Teams are required to submit four (4) hard copies of the Memorials for each side (4 for the Appellant and 4 for the Respondent) at the following address:  
Student Convenors – Moot Court Competition, Sree Narayana Law College, Poothotta, Ernakulam- 682307. Phone no: 8136951093 / 9048170029.
- ◆ All Teams should ensure that their hard copies reach the above address by 22nd February 2023 (04:00 pm).
- ◆ If teams are having Compendiums, then they can also send the hard copy of the same along with the hard copy.
- ◆ The teams are required to submit a cover letter along with a hard copy of the Memorials. The cover letter should specify the Team Code assigned to such Team, details of the Team members, and the College/Institution/University represented.

- ◆ Teams are required to send the soft copies and hard copies of the Memorials well in time, taking all contingencies into account. Equipment failure, computer disk failure, internet connectivity issues, courier service delays, etc. shall not be considered grounds for late submission of Memorials in determining any penalty imposed.
- ◆ The hard copies of the Memorials must be exactly the same as the soft copies of the Memorials sent by the Team. Any violation of this rule shall attract a penalty as determined by the MCS. The decision of the MCS in this regard shall be final and not subject to challenge.
- ◆ Teams may carry hard copies of their Memorials for their personal use. No hard copies of Memorials submitted by a Team to the MCS shall be provided to such Team for their personal use.

### COMPENDIUM RULES

- ◆ No Compendium shall be allowed in the courts except the Compendiums that have been received by the MCS as hardcopy.
- ◆ Such a Compendium must be spiral bound and must contain a cover page specifying the Team Code only.
- ◆ Further, the Compendium must comply with the Rules of the Competition.
- ◆ Compendium shall be submitted to the Bench by the MCS before the Oral Round commences.
- ◆ Any further legal or technical authorities not included in the Compendium may be passed only at the discretion of the Bench, provided that such authorities were submitted to the Court Clerks prior to the Oral Rounds for verification of compliance with the Rules of the Competition.
- ◆ The confirmation mail regarding the selection of the team and intimation as to video submission will be intimated to the mail id for communication by 19<sup>th</sup> February.

### 3(2) - PRELIMINARY ROUND

- ◆ The preliminary round is a VIDEO SELECTION ROUND.
- ◆ The last date for submission of the video is 22<sup>nd</sup> February 2023 (11:59 pm).
- ◆ All 16 teams complying with the memorial selection round shall compete in the preliminary round.
- ◆ All teams shall send four video recordings of oral arguments under the
  1. Petitioner Speaker 1
  2. Petitioner Speaker 2
  3. Respondent Speaker 1
  4. Respondent Speaker 2
- ◆ Maximum duration permitted for the video recordings shall be 7.5 minutes making it 15 minutes each for both sides.
- ◆ Teams are expected to send the video recordings of oral arguments via a single email comprising of 4 separate file attachments to snlcmcc2023@gmail.com.
- ◆ The evaluation of preliminary rounds shall be purely based on the merit of video recordings of the oral arguments.
- ◆ Teams shall not be confronted with questions by judges in the preliminary round.

### 3(3) - QUARTER FINALS

- ◆ The FINAL LIST of participants for the Quarter finals will be sent by 28<sup>th</sup> FEBRUARY 2023 and it will be knockout rounds.
- ◆ The QUARTER FINALS will be an ONLINE ROUND on 3<sup>rd</sup> MARCH 2023. ◆
- ◆ The platform for the Quarter finals is Google Meet and the link for the same will be provided.
- ◆ The pairing of Teams for the Quarterfinals shall be done by draw of lots. Qualifying Teams shall pick the lots in the order of their ranks determined in accordance.
- ◆ Individual WhatsApp groups shall be created for each team to ensure rapport with the organisers.
- ◆ The entire team including the researcher, shall be present at the virtual live presentations. Teams advancing to the quarter-final rounds shall present their case before judges.
- ◆ Each team shall be given 15 minutes for an oral presentation.
- ◆ In case, teams intend to make reference to the compendium submitted, teams are expected to intimate the same to the concerned court officers prior to the commencement of the session.
- ◆ Teams are at liberty to divide the allotted time between Speaker 1 & Speaker 2. An extra 5 minutes shall be given for Rebuttals/Sur-rebuttals. The same must be intimated prior to the rounds.
- ◆ Team will be credited with a win if the cumulative Oral Score of the Team in that match, calculated in accordance with the Rules of the Competition is higher than the cumulative Oral Score of the opposing Team in that match.



- ◆ A tie will be resolved on adding the Memorial Scores to the cumulative Oral Scores of the Quarter Finals.
- ◆ The results of the QUARTER FINALS will be published on the same day.
- ◆ Intimations regarding the accommodation and travel plans will be sent to the mail id for communication before 2<sup>nd</sup> March.

### **3(4) – SEMI FINALS**

- ◆ 4 teams shall advance to the Semi Finals.
- ◆ The SEMI FINALS is an OFFLINE ROUND which is going to be held at Sree Narayana Law College, Poothotta, Ernakulam, Kerala.
- ◆ The date for the competition is 18<sup>th</sup> MARCH 2023.
- ◆ The sides for which the Teams will argue will be determined through a draw of lots.
- ◆ Teams are at liberty to divide the allotted time between Speaker 1 & Speaker 2. An extra 5 minutes shall be given for Rebuttals/Sur-rebuttals. The same must be intimated prior to the rounds.
- ◆ The time allotted to the teams shall be overseen by a court officer who shall also pass information to the teams regarding the time left for presentation.
- ◆ Additional time shall be granted at the discretion of judges. Further information regarding this round shall be intimated through the above-mentioned WhatsApp groups.
- ◆ In case, teams intend to make reference to the compendium submitted, teams are expected to intimate the same to the concerned court officers prior to the commencement of the session.

### **3(5) - FINAL ROUND**

- ◆ 2 teams shall advance to the final rounds based on selection criteria specified for the semi-final round.
- ◆ Teams arguing on the Appellant/Petitioner & Respondent side will be decided by draw of lots and the final round shall take place on 19<sup>th</sup> MARCH 2023.
- ◆ Each team shall be given 20 minutes for oral presentations.
- ◆ Teams are at liberty to divide the allotted time between Speaker 1 & Speaker 2. An extra 5 minutes will be given for Rebuttals/Surrebuttals. The same must be intimated prior to the rounds.
- ◆ The time allotted to the team shall be overseen by a court officer who shall also pass information to the teams regarding the time left for presentation.
- ◆ Additional time shall be granted at the discretion of the judges.
- ◆ Evaluation of teams shall be purely based on oral arguments.

## **ARTICLE 4: RULES REGARDING ROUNDS**

### **4(1) - ANONYMITY**

- ◆ Teams shall not reveal their Identity in any form, except by means of the Team Code assigned to them.
- ◆ Teams shall not, in any way, reveal their Identity in the Memorials or in the course of the Oral Rounds.
- ◆ The Memorials shall not bear the logo, name, etc. of the Team, its members or the Institution/College/University represented by the Team.
- ◆ Any material, including the Compendium, books, legal texts, or any other reference material, carried into the courtroom for the Oral Rounds, whether presented to the Bench or not, shall not reveal the Team's Identity and will be devoid of any identification marks/ seal of the Team or the Institution/College/University represented.
- ◆ If anything on the material carried into the Oral Rounds reveals the Team's Identity, the Team shall discard it to the satisfaction of the MCS prior to leaving the Waiting Room.
- ◆ Any violation of the Rules of the Competition may attract disqualification of the Team from the Competition or any other penalty as determined by the MCS.
- ◆ The decision of the MCS in this regard shall be final and not subject to challenge.
- ◆ Any attempts by a Team or a member of the Team to contact, either directly or indirectly, the drafter of the Moot Proposition for any reason whatsoever after the release of the Moot Proposition and before the Competition closes shall lead to the disqualification of such Team from the Competition.

### **4(2) - CLARIFICATIONS**

- ◆ Teams may seek Clarifications on the Moot Problem via e-mail to [snlcmcc2023@gmail.com](mailto:snlcmcc2023@gmail.com) with the subject "Clarifications".
- ◆ The request for clarifications should be explicit and related to the case's facts and not to substantive arguments. Any team can submit a maximum of 10 questions.

- ◆ As and when issued, the Clarifications become part of the Moot Proposition.
- ◆ The MCS reserves the right to reply or reject the clarifications.

#### **4(3) - OFFICIAL LANGUAGE**

- ◆ The official language of the Competition shall be English. Therefore, all Oral Rounds, including Memorials, shall be in English.

#### **4(4) - ORAL ROUNDS**

- ◆ Teams shall submit their oral arguments throughout the Competition in the following order:
  - ▶ Speaker 1 for Petitioner
  - ▶ Speaker 2 for Petitioner
  - ▶ Speaker 1 for Respondent
  - ▶ Speaker 2 for Respondent
- ◆ No Researcher of any Team shall be permitted to address the Bench.
- ◆ Speaker 1 and Speaker 2 to remain the same throughout the competition.
- ◆ The Rebuttals or Surrebuttals, as the case may be, shall be presented by only one Speaker of the Team. The Rebuttals of the Petitioner shall be limited to responding to the oral arguments of the Respondent. The Surrebuttals of the Respondent shall be limited to responding to the Rebuttals of the Petitioner.
- ◆ Before the Oral Round commences, the Speakers of the Team shall inform the Court Clerks regarding the following, after which this information shall not be amended:
  - ▶ The Speaker delivering the Rebuttals or Surrebuttals, as the case may be.
  - ▶ Time reserved by each speaker for oral arguments, as well as for Rebuttals or Surrebuttals as the case may be.
  - ▶ Extensions of time may be granted only in extraordinary circumstances at the discretion of the Bench and is strongly discouraged.
  - ▶ Teams shall not reveal their Identity (including names of the participants) throughout the duration of the Oral Rounds.
- ◆ No photographs, graphs, diagrams, tables, or any other representation of like nature prepared by the Team can be passed to the Panel, under any circumstances whatsoever.
- ◆ Only Researchers may pass research material, other written materials, or notes in the form of chits to the Speaker who may be speaking, after taking permission from the Bench.
- ◆ Any Team which violates any of the Rules with respect to the Oral Rounds may be penalized. The decision of the Bench shall be final in this regard.
- ◆ Teams shall not be permitted to use any electronic devices, like laptops, projectors, video cameras, mobile phones, etc. during the Oral Rounds.
- ◆ The Oral Arguments should be confined to the issues presented in the Memorial.
- ◆ For the oral rounds, apart from the participant teams for such rounds, the members of the other teams are not allowed to observe such rounds. Scouting is strictly prohibited and scouting by any team shall entail instant disqualification.
- ◆ The decision of the MCS in this regard shall be final and not subject to challenge.

#### **ARTICLE 5: UNFAIR MEANS, INTIMIDATION & MISCONDUCT**

- ◆ Cheating or using unfair means of any kind is strictly prohibited and if indulged in, shall result in disqualification of the team.
- ◆ Intimidation in any form is prohibited and if indulged in, shall result in disqualification of the team.
- ◆ Misconduct, whether behavioural or otherwise, is not allowed and if indulged in, shall result in disqualification of the team.

#### **ARTICLE 6: COURT MANNERS (VIRTUAL / ORAL ARGUMENTS)**

- ◆ Any form of communication between the Bar Table and any person other than those on the Bench is prohibited and if indulged in, will result in a penalty point.
- ◆ It shall be the discretion of the organizing committee to decide on any violation of the Rules and Regulations during the round and whether that violation entails a penalty point. If a participating team, member of the Bench, or court officer wishes to claim a violation inform the organizing committee of the claim made and shall not consider it as a part of their deliberations unless directed to do so by the organizing committee.

#### ARTICLE 7: SUBMISSION & FORMATTING OF MEMORIALS

- ◆ Delay in the submission of the memorials, use of incorrect font or font size, use of font of inconsistent size, or improper line spacing, failure to include all parts of the memorial, or inclusion of an unremunerated part, substantive legal argument outside of approved sections of a memorial, improperly formatted index of authorities, excessive length, failure to include necessary information on the memorial cover, the inclusion of any identifying mark, character or text in the memorial shall result in the imposition of penalties.

#### ARTICLE 8: DRESS CODE

- ◆ The dress code for all participants throughout the competition shall be a white shirt, black blazer (optional), and black trousers, black tie (optional) for men and white shirt/kurta, black blazer (optional), black trousers for women. Strict adherence to the dress code is required.

#### ARTICLE 9: CONNECTIVITY ISSUES

- ◆ Teams advancing to quarter final rounds are advised to use a stable internet connection for ensuring smooth presentations.
- ◆ The host institution shall not be held responsible for any connectivity or network issues that might arise during the course of oral arguments.
- ◆ In case of unprecedented connectivity issues such as abrupt internet failure, taking the best interests of the teams into consideration 5 minutes shall be allotted for the interrupted session. Such contingencies must be intimated to the organizers through WhatsApp immediately by the researcher of the concerned team.
- ◆ In case the contingency is not mitigated, teams shall be awarded marks based on the arguments submitted till the point connections were lost. Owing to such contingency, if one team completes oral arguments, and the opposite team cannot begin their oral arguments, the team that completed oral arguments shall advance to the next round by default.

#### ARTICLE 10: OFFLINE ROUNDS

- ◆ Teams advancing to the semi and finals are advised to reach the venue an hour prior to the competition.
- ◆ Teams are advised to call the convenors to inform in the WhatsApp group regarding their arrival.
- ◆ Teams will be contacted prior to the competition regarding accommodation and travel plans.
- ◆ There will be communications regarding the same after the quarterfinals to the Mail ID for communication.

#### ARTICLE 11: ASSESSMENT OF MEMORIALS

Sl.no	ELEMENTS OF ASSESSMENT	MARKS ALLOTTED
1	KNOWLEDGE OF LAW & FACTS	25
2	APPLICATION OF LEGAL PRINCIPLES, AUTHORITIES & PRECEDENCE	25
3	CLARITY & STRUCTURAL ORGANIZATION OF POINTS	20
4	ADHERENCE TO CITATION MODELS	20
5	GRAMMAR & DRAFTING STYLE	10
<b>TOTAL</b>		<b>100</b>

#### ARTICLE 12:

#### ASSESSMENT OF ORAL ARGUMENTS (VIDEO RECORDINGS- PRELIMINARY ROUNDS)

Sl.no	ELEMENTS OF ASSESSMENT	MARKS ALLOTTED
1	KNOWLEDGE OF LAW & FACTS	25
2	ARGUMENT SKILLS	25
3	CLARITY OF THOUGHT & INTERPRETATION OF LAW	25
4	PRESENTATION STYLE	25
<b>TOTAL</b>		<b>100</b>

#### ARTICLE 13: ASSESSMENT OF ORAL ARGUMENTS (QUARTER / SEMI / FINAL)

Sl.no	ELEMENTS OF ASSESSMENT	MARKS ALLOTTED
1	KNOWLEDGE OF LAW & FACTS	20
2	ARGUMENT SKILLS	20
3	CLARITY OF THOUGHT & INTERPRETATION OF LAW	20
4	PRESENTATION STYLE, COURT MANNERS & TIME MANAGEMENT	20
5	PROPER & INVENTIVE RESPONSE TO QUESTION	20
<b>TOTAL</b>		<b>100</b>

## ARTICLE 14: PENALTY TABLES

Sl.no	PENALTY	MARK DEDUCTION
1	LATE SUBMISSION OF MEMORIAL	5 POINTS (THERE AFTER 1 POINT FOR EVERY ADDITIONAL DAY)
2	NON-COMPLIANCE WITH FORMATTING OF MEMORIALS	5 POINTS
3	NON-COMPLIANCE WITH COURT MANNERS	5 POINTS
4	NON-COMPLIANCE WITH DRESS CODE	5 POINTS
5	DISCLOSURE OF TEAM IDENTITY DURING SESSIONS	5 POINTS

## ARTICLE 15: AWARDS

- ◆ Best Team/Winner
- ◆ Runner-up/Second Best Team
- ◆ Best Speaker
- ◆ Best Researcher
- ◆ Best Memorial

### PRIZE MONEY:

Winner	– ₹ 20,000/-
Runner up	– ₹ 10,000/-
Best Speaker	– ₹ 5,000/-
Best Researcher	– ₹ 3,000/-
Best Memorial	– ₹ 5,000/-

## SCHEDULE OF EVENTS

Sl.no	SCHEDULE OF EVENTS	DATES
1.	Commencement of Provisional Registration	18 <sup>th</sup> January 2023
2.	Release of Moot Problem	18 <sup>th</sup> January 2023
3.	Last Date of Provisional Registration	28 <sup>th</sup> January 2023
4.	Commencement of Final Registration	28 <sup>th</sup> January 2023
5.	Last Date of Final Registration	04 <sup>th</sup> February 2023
6.	Allotment of Team Codes	05 <sup>th</sup> February 2023
7.	Last Date of Memorial Submission (Softcopy)	15 <sup>th</sup> February 2023
8.	Confirmation of Participation (via mail)	19 <sup>th</sup> February 2023
9.	Last Date for Memorial Submission (Hardcopy)	22 <sup>nd</sup> February 2023
10.	Submission of Video Recording	22 <sup>nd</sup> February 2023
11.	List of Quarter- Finals	28 <sup>th</sup> February 2023
12.	Quarter- Finals (Virtual Mode)	03 <sup>rd</sup> March 2023
13.	Semi- Finals (Offline Mode)	18 <sup>th</sup> March 2023
14.	Final	19 <sup>th</sup> March 2023

## DETAILS OF ORGANIZERS

### SNLC Moot Court Society:

**Dr. Reghunathan K.R.**, Principal,  
**Smt. Sindhu Soman**, Associate Professor & Vice Principal,  
**Sri. E.N. Maniappan**, Manager

### Faculty In-Charge:

**Smt. A. Anjaly Devi**, Assistant Professor  
**Smt. Aswathi Sukumaran**, Assistant Professor

### Student Convenors:

**Vishakha. J** (8136951093)  
**Vimal Kumar. S** (9048170029)